

THE DEPUTY MINISTER OF LABOUR (SHRI ABID ALI): (a) The Administrative Body of the Calcutta Dock Labour Board decided in October last that the latest number of the identity card of every worker should be made prominent and distinct by pasting a slip containing the serial number over the old number. The position was explained to the workers by two announcements. This decision was mis-interpretted to the workers by certain disgruntled elements.

It is necessary to present the identity card at the counter for identification of the worker and for recording his attendance. A section of the workers who do not present their identity cards lose their attendance allowance and minimum guaranteed wages. This was the main reason for the strike of 1st February, 1959.

(b) No action on part of Government is called for as the agitation is misconceived.

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#### PAPERS LAID ON THE TABLE

(i) FOURTH ANNUAL REPORT (FOR 1957-58) OF THE HINDUSTAN INSECTICIDES (PRIVATE) LTD. WITH AUDITOR'S REPORT AND OTHER RELATED PAPERS.

(ii) SECOND ANNUAL REPORT (FOR 1957-58) OF THE NANGAL FERTILIZERS AND CHEMICALS (PRIVATE) LTD. AND AUDITOR'S REPORT THEREON.

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH): Sir, I beg to lay on the Table, under sub-section (1) of section 639 of the Companies Act, 1956, a copy each of the following Reports:—

(i) Fourth Annual Report of the Hindustan Insecticides (Private) Limited for the year 1957-58, together with the Auditor's Report and the comments of the Comptroller and Auditor General of India

thereon. [Placed in Library. See No. LT-1239/59].

(ii) Second Annual Report of the Nangal Fertilizers and Chemicals (Private) Limited for the year 1957-58, together with the Auditor's Report thereon. [Placed in Library. See No. LT-1238/59].

#### NOTIFICATION PUBLISHING AMENDMENTS IN THE COMPANIES CENTRAL GOVERNMENT'S IN GENERAL RULES AND FORMS 1956

THE DEPUTY MINISTER OF COMMERCE AND INDUSTRY (SHRI SATISH CHANDRA): Sir, I beg to lay on the Table, under sub-section (3) of section 642 of the Companies Act, 1956, a copy of the Ministry of Commerce and Industry (Department of Company Law Administration) Notification G.S.R. No. 14, dated the 27th December, 1958, making certain amendments in the Companies (Central Government's) General Rules and Forms, 1956. [Placed in Library. See No. LT-1240/59].

#### THE BUDGET (RAILWAYS), 1959-60 GENERAL DISCUSSION—continued.

SHRI ROHIT M. DAVE (Bombay): Mr. Chairman, yesterday when the House adjourned for the day, I was saying that the Minister of Railways and the Railway Board were not justified in claiming that the efficiency of our Railway system could be measured in terms of the indices for freight carried in terms of the net tons per mile etc. because any improvement in these indices might result in some increase in the traction capacity of the locomotives and the carrying capacity of the wagons, as has been explained in the Estimates Committee's Report. The indices for the number of wagons loaded, the average number of engines in daily use and the number of passengers carried from one point to another, are also not the correct indices, because that may again be due to the fact that more trains are put on the track and